

**REPORT FILED BY THE DISTRICT COLLECTOR, TIRUPATI IN
O.A.NO.53 OF 2022 BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, SOUTHERN ZONE, CHENNAI.**

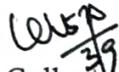
It is submitted that the National Green Tribunal southern zone, Chennai, vide their order Dated 18.5.2022 in OA number 53 of 2022 (SZ) it is directed "The District Collector is directed to keep a vigil on the dispute sites and ensure that no mechanized operation is being done contra to the environmental clearance".

In obedience to the orders issued, the District Collector, Tirupati vide Roc.No.C4/227/2022, dated 21.05.2022 has instructed the Tahsildar, Nagalapuram and Pitchatur to keep a vigil on the dispute sites and ensure that no mechanized operations are carried contra to the Environmental Clearance issued vide order dated 18.05.2022 in O.A.No.53 of 2022 of the National Green Tribunal, Southern Zone, Chennai.

The Tahsildar, Nagalapuram vide their Roc.No.A/95/2022 dated 03.09.2022 reported that as per the directions of the Green Tribunal, he has been keeping constant vigil on the extraction of sand from the reach by keeping the VROs of B.K.Beedu, Nandhanam, Subbanaidukandriga and Karani villages continuously round the clock. He has also reported that he has taken care for not extracting sand using heavy machineries from the reach and finally reported that the interim directions of the National Green Tribunal is being followed.

This is submitted for favour of information and the copy of report of the Tahsildar, Nagalapuram vide reference stated supra is herewith enclosed for favour of perusal.


03/09/2022


District Collector,
Tirupati.

REVENUE DEPARTMENT

From
Sri.A.Prasannakumar,
Tahsildar, Nagalapuram(M),
Tirupati District.

To
The District Collector,
Tirupati.

Roc.A/95./2022 dated 03-09-2022

Sir,

Sub: OA No.152/2021 on the file of National Green Tribunal, South Zone sitting at Chennai- Tirupati District - NagalapuramMandal- OA filed by Sri.D.Hemakumar of Nagalapuram- the tribunal issued interim orders in OA No.53 of 2022 (SZ) directing the respondents not to use heavy machinery in extracting the sand - instructions followed - report submitted -reg.

Ref: 1. Original Application No. 152/2021 and interim orders in OA 53 of 2022 (SZ)on the file of Green Tribunal, sitting at Chennai.

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I submit that Sri.D.Hemakumar # 1-63, Karani Village, NagalapuramMandal, Chittoor District, Andhra Pradesh -517 589, has filed the above mentioned original application, alleging that the respondents namely - 1.Union of India, Rep by Secretary, Ministry of Environment, Forests & Climate Change, 3rd Floor, Prithvi Wing, Indira ParvayavaranBhawan, JorBagh, New Delhi-110003. 2. The State of Andhra Pradesh, Rep by Principal Secretary for Mines and Geology, Secretariat, #7-14, B-Block, 5th and 6th Floor, Ibrahimpatnam, Vijayawada, AP-521456. 3.The District Collector, Chittoor, New Collectorate Office of Chittoor, Chittoor District. 4.The Assistant Director of Mines and Geology, Chittoor Jurisdiction, # 2-53 & 54, Officers Lane, Kongareddy Pally, Chittoor-517001. 5.The Chairman, Andhra Pradesh Pollution Control Board, # 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet, Vijayawada-520010. 6. State Environment Impact Assessment Authority (SEIAA) # 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet, Vijayawada-520010. 7.The Andhra Pradesh Mineral Development Corporation Limited, Rep. by its Executive Direct, #294/1D, Tadigada to Enikepadu 100 ft. Road, Kanuru Village, PenamaluruMandal, Vijayawada - 521137. 8.PMR Infra India Limited, Rep. by its Chairman, Flat No.706, MVV Royal Palace, #1018, Visakhapatnam, AP - 530003. 9. Jai Prakash Power Venture Limited, Rep by its. Managing Director, #40-14-7, Second Floor, Chandra Moulipuram, Benz Circle, Vijayawada, AP-5300003. There are 9 respondents as mentioned above, the District Collector, Tirupati has called for my remarks on the affidavit filed by Sri.D.Hemakumar before the Green Tribunal, sitting at Chennai.

In this connection, I submit to state that the Green Tribunal sitting at Chennai, has made the following interim orders:

"1. The above captioned Original Application is filed by the applicant being aggrieved by the activities of the respondents 8 and 9, who have been carrying on sand mining in the Aaraniaar River in about 11 km stretch in 5 villages coming under the control of the NagalapuramMandal, Chittoor District.

2. Admittedly the private respondents have been given Environmental Clearance by the 6th respondent. As per the clearance, there was a condition that mining has to be done manually. In fact.

Office Memorandum which gives out the guidelines for consideration of proposal for grant of Environmental Clearances dated 24.12.2013 specifically states that mining activity shall be done manually.

3. Contrary to the said condition, it is alleged that the project proponents are using heaving machinery and have breached the condition resulting in affecting the ecology in large. The applicant has also attached photographs taken on 09.01.2022 wherein the mining is being done with poclain machines.

4. In such circumstances, we feel that it would be detrimental if project proponents are allowed to mine with the help of the heavy machines. So, we deem it appropriate to direct the District Collector, Chittoor District to make spot inspection within two days and file a report adverting to the allegations made in the application.

5. In the event District Collector finds that the allegations made by the applicant are true, it is open to him to pass appropriate orders including stopping project proponents to do mining.

6. The applicant is directed to serve the relevant papers to the Learned Counsels and also send notice to respondents 8 and 9 through the Tribunal as well as privately.

7. Post the matter on 18.05.2022."

I submit that as per the directions of the Green Tribunal, I have been keeping constant vigil on the extraction of sand from the reach by keeping the VROs of B.K.Beedu, Nandhanam, SubbanaiduKandriga and Karani villages continuously round the clock. I have taken care of not extracting sand using heavy machineries from the reach. The interim directions of Green Tribunal is being followed. This is submitted favour of kind information.

Yours faithfully,

A. Prasad
Tahsildar,
NagalapuramMandal,
Tirupati District.

Copy submitted to the Revenue Divisional Officer, Srikalahasti for kind information.